

country; people manually clean dry toilets everyday while braving dangerous infections, sometimes for a paltry sum of Rs. 10/- per household.

In a recent incident, in New Delhi, three men died while cleaning a sewer inside the Indira Gandhi National Centre for the Arts. They have collapsed after inhaling toxic gases from the sewer.

The Safai Karmachari Andolan had organized a protest where manual scavengers, mostly women, demanded a complete ban on the practice.

Our Party called for strict implementation of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 and sought a time-bound programme to end manual scavenging. We demand serious efforts on the part of the Government to prevent death of labourers due to asphyxiation while cleaning sewerage network.

The Government should consider passing the new Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2012 with amendments on priority. In the new Bill, the definition of 'manual scavenger' is according to our demand. Thank You.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with this issue.

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I also associate myself with it.

SHRI P. RAJEEVE (Kerala): Sir, I also associate myself with this issue.

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SHRI N.K. SINGH (Bihar): Sir, I also associate myself with this issue.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, I associate myself with this issue.

SHRI AVTAR SINGH KARIMPURI (Uttar Pradesh): Sir, I also associate myself with it.

Problems arising due to non-functioning of Airport Authority at Kolkata Airport

SHRI SHYAMAL CHAKRABORTY (West Bengal): Mr. Deputy Chairman, Sir, there was a consensus between the Airport Authority and the Aviation Ministry on the one side and the Employees Union and former Left Front Government of West Bengal on the other side. A consensus was arrived that the Netaji Subhas Airport at Kolkata

would be modernised by the Airport Authority itself and the employees would neither be retrenched nor transferred or be declared as surplus. Now renovation work has been more or less completed, but the Airport Authority has embarked upon a scheme to replace the permanent employees by hired contract workers through outsourcing on the plea of the so called inefficiency of the employees.

Recently, a tender has been floated in this regard. Sir, if new employees are needed for the expansion of the airport and for its efficient functioning, then, the Airports Authority itself can recruit such people. Sir, I appeal to the hon. Minister of Civil Aviation to direct the management to withdraw the order and instruct the Authority to immediately repair the defects existing in the new structure and ensure smooth working environment thereby ensuring a decent passenger service.

MR. DEPUTY CHAIRMAN: Shri Bhattacharya to associate...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, only the maintenance work should be outsourced.

SHRI VIVEK GUPTA (West Bengal): Sir, I associate myself with it.

SHRI P. BHATTACHARYA (West Bengal) : Sir, thank you for giving me this opportunity to speak on this issue.

MR. DEPUTY CHAIRMAN: Just associate yourself with it in one or two sentences.

SHRI P. BHATTACHARYA : Sir, I do not know whether you had any opportunity to visit the Kolkata Airport. If you happen to go there, you may find it to be a very beautiful airport. But once you enter the Airport, suddenly, you will see a glass pane breaking and hitting your head. And, if you enter the Airport in a rainy season, you have to carry an umbrella with you. Otherwise, it is very difficult to go inside. I have, repeatedly, complained about it to the Airports Authority. But, unfortunately, I do not know what these people are doing except transferring the workers this way and that way.

MR. DEPUTY CHAIRMAN: Okay, you conclude.

SHRI P. BHATTACHARYA: They are doing nothing. Sir, it requires a serious investigation. Malpractices are going on there. The matter cannot be thrown away. It requires a serious investigation as to why these things are happening.

MR. DEPUTY CHAIRMAN: The Minister of Civil Aviation is here. Mr. Minister, you kindly get it examined.

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SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, if you are going to allow one person without a proper notice, then, you have to allow all of us.

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MR. DEPUTY CHAIRMAN: Mayawatiji, please listen to me. You give a notice. How can I allow one Member and not allow others. ..(Interruptions)..

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With all respects, I would request you.

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MR. DEPUTY CHAIRMAN: Actually I don't know what is the subject.

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Review of Supreme Court order on reservation policy in promotions

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MR. DEPUTY CHAIRMAN: Now, please conclude.

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MR. DEPUTY CHAIRMAN: Please conclude. You made your point. Please conclude. That is all.

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